

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 130/MP/2013**

- Subject : Petition to ensure development of an efficient, co-ordinate and economical system of intra-state transmission lines for smooth flow of electricity from a generating station to the load centers and for providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (I) of the CERC (Indian Electricity Grid Code) (first amendment), Regulations, 2012 read along with Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the Eastern Regional grid as well as the interconnected Indian grid.
- Date of hearing : 25.2.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member  
Ms. Neerja Mathur, Member
- Petitioner : Eastern Regional Load Despatch Centre, Kolkata
- Respondent : Chairman, Jharkhand State Electricity Board & others.
- Parties present : Shri Surajit Banerjee, POSOCO, ERLDC  
Shri R.B. Sharma, Advocate, JSEB

**Record of Proceedings**

The representative of the petitioner submitted that the Commission vide its order dated 17.9.2013 in Petition No.72/MP/2013 had directed JSEB to attend the discrepancies of the protection system by December 2013. However, a number of tripping and disturbances had occurred in and around Chandil and Hatia sub-stations of JSEB. The representative of the petitioner submitted that ERPC convened a Special Protection Committee meeting on 28.1.2014 at Kolkata for ascertaining the latest status on implementation of recommendations of various ERPC teams as well as on zone settings towards full co-ordination of protection system of JSEB. The representative of the petitioner submitted that out of 28 remedial measures suggested by the Committee, JSEB has implemented only 14 measures so far. The representative of the petitioner requested the Commission to direct JSEB to comply with the provisions of Grid Code and CEA Grid Standards.

2. Learned counsel for JSEB submitted that actions to improve protection system of transmission network in JSEB have been taken in line with the direction of ERLDC and regular updates on improvement are being discussed in Protection Co-ordination Committee meetings. Learned counsel further submitted that JSEB intends to complete the work in a time bound manner and in this regard JSEB has directed all its officials for urgent compliance of issues related to protection in GSS as per the directions of ERPC/ERLDC. Learned counsel submitted that the transmission constraints in evacuation of power from 220 kV Tenughat-Biharshariff as well as Patratu have been removed. He further submitted that JSEB is doing all possible acts to ensure the safety and security of the Eastern Regional Grid as well as the interconnected Indian grid. Learned counsel added that JSEB has intensified its efforts to implement the recommendations of the Protection Committee by the end of March 2014.

3. The Commission observed that the implementation of the protection system is extremely important in view of its requirement for safe and secure operation of the grid. All out efforts should be made to implement the recommendations of the Protection Committee by the end of March, 2014.

4. The Commission directed ERPC/ERLDC to submit the status of implementation of the protection system by JSEB, by 10.4.2014.

5. The petition shall be listed for hearing on 24.4.2014.

**By order of the Commission**

**SD/-  
(T. Rout)  
Chief (Law)**